



2026:AHC:48346

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 679 of 2026

Smt Leelawati

.....Petitioner(s)

Versus

State Of Up And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pavan Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. After due deliberations at length, learned counsel for the petitioner has orally prayed to issue a direction in the nature of mandamus commanding the Deputy Director of Consolidation (respondent no.2) to decide the Revision No.143/2026, expeditiously.

2. It is submitted that against the order dated 26.03.1997 passed by the Assistant Consolidation Officer, an appeal has been preferred by the opposite parties which was dismissed for want of prosecution on 22.11.2023. On recall application being filed same has been affirmed by the order dated 05.09.2025 passed by the Settlement Officer of Consolidation. Being aggrieved, revision has been preferred by the private respondents no.6, 7 and 8.

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid revision, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid revision strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

March 10, 2026
VR